

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3771
ANSWERED ON:27.04.2012
PRIVATE MEDICAL COLLEGES
Dhanaplan Shri K. P.

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has laid down any criteria for appointment of teachers in the private/self financing medical colleges/institutes in the country;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any mechanism has been put in place in these medical colleges/ institutes to address the complaints of students;
- (d) if so, the details thereof; and;
- (e) the number of complaints received in this regard including demand of capitation fee and the action taken/proposed against the erring medical colleges during the last three years, State/UT-wise?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABIAZAD)

(a) & (b): The Central Government, in consultation with Medical Council of India (MCI), notified the "Minimum Qualifications for Teachers in Medical Institutions Regulations, 1998" laying down criteria for appointment/promotion of teachers in all medical colleges/institutions including private/self financing medical colleges/ institutes in the country which are statutory and binding to all.

(c) to (e): As per the directions of Hon'ble Supreme Court of India, each State has constituted a committee under the Chairmanship of a retired High Court Judge to decide the fee structure and also to redress complaints for demand of capitation fee. As regards general complaints of students, Central Government has notified anti ragging regulations. In addition, medical colleges also have students' grievance redressal system. Complaints for demand of capitation fee against two medical colleges of Tamil Nadu were received. The complaints have been referred to the concerned state government/Medical Council of India for taking appropriate action.